

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-239(PB)/2017

IN THE MATTER OF:

Baddi Foils Pvt. Ltd.

.... **APPLICANT / PETITIONER**

Vs

Biotropics Pharma Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code 2016

Order delivered on 09.10.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :-

For the RESPONDENT :-

ORDER

CA. No. 357(PB)/2017

This is an application for substituted service under rule 35 of the NCLT Rules, 2016 r/w Order V Rule 20 of CPC. We accept the payer made in the application and permit substituted service to the respondents. In addition, substituted service be also affected on the directors named in para 4 of the application. The publication may be carried in the English Daily "The Times of India" and Hindi Daily "Punjab Kesari" and for Punchkula English Daily "The Tribune" and Hindi Daily "Punjab Kesari" in addition to other modes.

List on 15th November 2017. Process Dasti.


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Deepak Kumar